

tools are also eligible to undertake manufacture of any other items falling under either of the two scheduled industries. Permission for such diversification is given within the existing overall licensed capacity and subject to the condition that the items to be diversified do not fall within the list of articles reserved for the small scale sector. Administrative Ministries have been authorised to accord the necessary approvals in such cases and it will not be necessary to go through the usual procedure for industrial approvals. The procedure for the disposal of COB applications has also been simplified recently by authorising the Administrative Ministries to dispose of such applications under intimation to the Licensing Committee. Raw materials are made available not only to the licensed units but also to other registered and small scale units in accordance with the policy and the relevant rules and regulations.

(b) Under section 12(1) of the IDR Act, 1951 Central Government have powers to revoke an industrial licence if the holder of the licence has without reasonable cause failed to establish, or to take effective steps to establish the new industrial undertaking in respect of which the licence has been issued, within the time specified or within such extended time as may be granted in any case

**Creation of Infrastructure for Industrial Development of Hill States/
Areas**

8980. PROF. NARAIN CHAND PARASHAR: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has developed any strategy for the creation of infrastructure for the industrial development of Hill States/Areas as identified by the Commission in 1968; and

(b) if so, the main points of this strategy and whether the Hill States/Regions have been given any specific allocations in the following sectors during the Fourth and Fifth Plans:

- (i) Agriculture (including Horticulture) and the development of forests).
- (ii) Transport and Communications (including Railways, Tele-communications and Field Publicity).
- (iii) Industrial development (including handicrafts).
- (iv) Irrigation and Power (including rural electrification).
- (v) Tourism.
- (vi) Education and other Social Services.
- (vii) Welfare Schemes for irrigation project oustees and the ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A Statement is laid on the Table of the House. [Placed in Library. See No. LT-9662/75].

Upgradation of BOs and Departmental Sub Offices

8981. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the PMG, Ambala had approved the upgradation of a number of BOs as Departmental sub-offices on the basis of the offers of NRC by the local Panchayats in Himachal Pradesh;

(b) if so, the names of such cases approved in 1974;

(c) whether in December, 1974 the DGP&T issued a circular banning all such upgradations even on the pay-